

✓

MINUTES OF MEETING No.05/19 OF NORMS COMMITTEE-I (DES-I SECTION)
DATED 28.6.2018

In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded is to be accepted. The U.O NO / O.M No of the scanned copy is reflected in the minutes.

- (i) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Sh.S.B.S.Reddy, Additional DGFT and Chairman, NC-I. The email address is :sbsreddy@nic.in/nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 05/19 of the Norms Committee (NC-I) for the licensing year 2017-2018 dated 28.6.2018 held under the Chairmanship of Sh.S.B.S.Reddy, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	SH. K.K.Tiwari, Industrial Adviser	476	23066262	DHI Udyog Bhawan
2.	Sh Sandeep Chauhan. Development Officer			DIPP, Udyog Bhawan
3.	Sh. K.S.Sodhi, Asst. Director			MSME ,Nirman Bhawan
3.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, Udyog Bhawan
4	Sh. S.K.Panigrahi , E.O	404	23061562 Extn.265	DGFT, Udyog Bhawan

Case No.: 15/5/80-ALC2/2018	Party Name: WELD FUSE PVT. LTD .	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
HQ File :01/80/050/00064/AM19	RLA File :09/24/040/00179/AM13	Lic.No/Date: 0910053 211 06.07.2012	Defer Date:
Decision : The committee considered the case as per agenda and noted that hard copy has not been received so far. It is decided to request RA concerned to furnish hard copy of the application and firm may be requested to furnish information regarding " weight of export product in Kgs. case is deferred.			

के० पी० सिंह / K. P. Singh
उप महाविदेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 9/9/80-ALC2/2017	Party Name: MAFLOW INDIA PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
HQ File 2 :01/80/050/00187/AM18/	RLA File :31/83/040/00049/AM18/	Lic.No/Date: 3110066804 05.07.2017	
Decision : The committee considered the case as per agenda and noted that firm has not furnished their reply to D/L raised by DIPP issued on 14.3.2018. It is decided to send final reminder to the firm to furnish information within 15 days failing which case will be rejected. Case is deferred.			

Case No.: 5/5/80-ALC2/2018	Party Name: TEENA LABS LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Transferred
HQ File 3 :01/80/050/00054/AM19/	RLA File :09/24/040/00182/AM18/	Lic.No/Date: 091006527 5 17.07.2017	
Decision : The committee noted that export item is pharmaceutical products . It is decided to transfer this case to DES-III section for fixation of norms.			

Case No.: 17/5/80-ALC2/2018	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
HQ File 4 :01/80/050/00066/AM19/	RLA File :09/24/040/00183/AM18/	Lic.No/Date: 0910065278 17.07.2017	
Decision : The committee considered the case as per agenda and decided to send the application to MSME for their examination and comments. case is deferred .			

Case No.: 2/5/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File 5 :01/80/050/00051/AM19/	RLA File :34/24/040/00081/AM18/	Lic.No/Date: 3410043367 : 27.07.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to allow the import item at sl. No 1 & 2 on net to net basis under GN-4 with accountability clause.			
RA concerned may take further necessary action as per the decision of NC			

के० पी० सिंह / K. P. Singh
 उप महाविदेशीय विदेश
 Deputy Director General of Foreign Trade
 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Dept. of India
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Case No.: 13/20/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00377/AM18/	RLA File :09/24/040/00227/AM18/	Lic.No/Date: 0910065359 22.08.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms on repeat basis as per the earlier decision taken by NC in its meeting no 2/80 dated 25.4.2017 in respect of (Adv.authorisation no 0910063936 dated 15.7.2016) as under :- The import item X 12CRNIMOV 12-2(stainless steel Bars) is allowed 1.91 kg/kg content in export product with condition that the weight of the export product to be taken as mentioned in Shipping Bill. RA concerned may take further necessary action as per the decision of NC			

Case No.: 47/20/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00411/AM18/	RLA File :09/24/040/00228/AM18/	Lic.No/Date: 0910065360 22.08.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms on repeat basis as per the earlier decision taken by NC in its meeting no 2/80 dated 25.4.2017 in respect of (Adv.authorisation no 0910063936 dated 15.7.2016) as under :- The import item X 12CRNIMOV 12-2(stainless steel Bars) is allowed 1.91 kg/kg content in export product with condition that the weight of the export product to be taken as mentioned in Shipping Bill. RA concerned may take further necessary action as per the decision of NC			

Case No.: 45/20/80-ALC2/2017	Party Name: ENERTECH ENGINEERING PVT LTD	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
HQ File :01/80/050/00409/AM18/	RLA File :09/24/040/00212/AM18/	Lic.No/Date: 0910065374 23.08.2017	
Decision : The committee considered the case as per agenda and decided to send the application to MSME for their examination and comments. case is deferred..			

Case No.:14/5/80-ALC2/2018	Party Name:TEENA LABS LIMITED	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Transferred
9 HQ File :01/80/050/00063/AM19 /	RLA File :09/24/040/00274/AM18 /	Lic.No/Date:091006543 6 07.09.2017	
Decision : The committee noted that export item is pharmaceutical products . It is decided to transfer this case to DES-III section for fixation of norms.			

Case No.:11/20/80-ALC2/2017	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Approved
10 HQ File :01/80/050/00375/AM18/	RLA File :09/24/040/00281/AM18/	Lic.No/Date:0910065501 26.09.2017	
Decision The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms on repeat basis as per the earlier decision taken by NC in its meeting no 8/80 dated 18.7.2017 in respect of (Adv.authorisation no 0910064519 dated 23.12.2016) as under :- The import item "Material ST70AH/X4CRNICUMO 14-5 (stainless steel Bars)" is allowed 2.28 Kg/Kg content in export product. RA concerned may take further necessary action as per the decision of NC			

Case No.:12/20/80-ALC2/2017	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Approved
11 HQ File :01/80/050/00376/AM18/	RLA File :09/24/040/00280/AM18/	Lic.No/Date:0910065500 26.09.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms on repeat basis as per the earlier decision taken by NC in its meeting no 8/80 dated 18.7.2017 in respect of (Adv.authorisation no 0910064519 dated 23.12.2016) as under :- The import item "Material ST70AH/X4CRNICUMO 14-5 (stainless steel Bars)" is allowed 2.28 Kg/Kg content in export product. RA concerned may take further necessary action as per the decision of NC			

के० पी० सिंह / K. P. Singh
 उप महासंचालक निदेश व्यवस्थापन
 Deputy Director (Administration)
 निदेश व्यवस्थापन महासंचालक
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Case No.: 15/20/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00379/AM18/	RLA File :09/24/040/00277/AM18/	Lic.No/Date: 0910065496 26.09.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms on repeat basis as per the earlier decision taken by NC in its meeting no 8/80 dated 18.7.2017 in respect of (Adv.authorisation no 0910064519 dated 23.12.2016) as under :- The import item "Material ST70AH/X4CRNICUMO 14-5 (stainless steel Bars)" is allowed 2.28 Kg/Kg content in export product. RA concerned may take further necessary action as per the decision of NC			

12

13

Case No.: 18/20/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00382/AM18/	RLA File :09/24/040/00276/AM18/	Lic.No/Date: 0910065495 26.09.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms on repeat basis as per the earlier decision taken by NC in its meeting no 8/80 dated 18.7.2017 in respect of (Adv.authorisation no 0910064519 dated 23.12.2016) as under :- The import item "Material ST70AH/X4CRNICUMO 14-5 (stainless steel Bars)" is allowed 2.28 Kg/Kg content in export product. RA concerned may take further necessary action as per the decision of NC			

14

Case No.: 19/20/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00383/AM18/	RLA File :09/24/040/00278/AM18/	Lic.No/Date: 0910065497 26.09.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms on repeat basis as per the earlier decision taken by NC in its meeting no 8/80 dated 18.7.2017 in respect of (Adv.authorisation no 0910064519 dated 23.12.2016) as under :- The import item "Material ST70AH/X4CRNICUMO 14-5 (stainless steel Bars)" is allowed 2.28 Kg/Kg content in export product. RA concerned may take further necessary action as per the decision of NC			

के० पी० सिंह / P. K. Singh
उप महासंचालक / Deputy Director
विदेश व्यापार / Foreign Trade
निदेशक, विदेश व्यापार / Director, Foreign Trade
व्यापारिक विभाग, भारत सरकार / Directorate General of Commerce
भारत सरकार, नई दिल्ली / Government of India
Udyog Bhawan, New Delhi

Case No.: 46/20/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00410/AM18/	RLA File :09/24/040/00279/AM18/	Lic.No/Date: 0910065499 26.09.2017	
15 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms on repeat basis as per the earlier decision taken by NC in its meeting no 8/80 dated 18.7.2017 in respect of (Adv.authorisation no 0910064519 dated 23.12.2016) as under :- The import item "Material ST70AH/X4CRNICUMO 14-5 (stainless steel Bars)" is allowed 2.28 Kg/Kg content in export product. RA concerned may take further necessary action as per the decision of NC			

Case No.: 55/20/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00419/AM18/	RLA File :09/24/040/00275/AM18/	Lic.No/Date: 0910065494 26.09.2017	
16 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms on repeat basis as per the earlier decision taken by NC in its meeting no 8/80 dated 18.7.2017 in respect of (Adv.authorisation no 0910064519 dated 23.12.2016) as under :- The import item "Material ST70AH/X4CRNICUMO 14-5 (stainless steel Bars)" is allowed 2.28 Kg/Kg content in export product. RA concerned may take further necessary action as per the decision of NC			

Case No.: 43/20/80-ALC2/2017	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00407/AM18/	RLA File :56/24/040/00023/AM18/	Lic.No/Date: 5610005223 04.10.2017	
17 Decision : The committee considered the case as per agenda . It is decided to ratify the norms based on the written comments furnished by DIPP (Technicl support) O.M No. 7/36/18/TS/08 dated 18.4.2018 as under : Export Item : Submersible Motors of various Horse Powers (HP). Import Item norms allowed :- i. The % of wastage on net content for items at sl. No 1,2 and 5 allowed as per the earlier decision of Norms committee Meeting no 03/80 dated 09.5.2017 (Adv. Auth.			

के० पी० सिंह
 Deputy Director
 Directorate of Commerce
 भारत सरकार, नई दिल्ली
 Udyam, New Delhi

No. 5610005016 dated 27.10.2016)

ii. The items at sl. No 3 and 4 allowed as per SIONc-1519

iii. The remaining items may be allowed as per GN-4 with accountability clause.

iv. The import items should be of relevant grade, size, thickness, diameter as contained in the export product. The net content of above inputs in the export product should be certified by jurisdictional GST Authorities.

RA concerned may take further necessary action as per the decision of NC

Case No.: 44/20/80-ALC2/2017	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
-------------------------------------	---	---	-----------------------------------

HQ File :01/80/050/00408/AM18/	RLA File :56/24/040/00024/AM18/	Lic.No/Date: 5610005247 25.10.2017
--	---	--

Decision : The committee considered the case as per agenda . It is decided to ratify the norms based on the written comments furnished by DIPP (Technical support) O.M No. 7/36/18/TS/08 dated 18.4.2018

Export Item : Submersible Motors of various Horse Powers (HP).

18

Import Item norms allowed :-

i. The % of wastage on net content for items at sl. No 1,2 and 5 allowed as per the earlier decision of Norms committee Meeting no 03/80 dated 09.5.2017 (Adv. Auth. No. 5610005016 dated 27.10.2016)

ii. The items at sl. No 3 and 4 allowed as per SIONc-1519

iii. The remaining items may be allowed as per GN-4 with accountability clause.

iv. The import items should be of relevant grade, size, thickness, diameter as contained in the export product. The net content of above inputs in the export product should be certified by jurisdictional GST Authorities.

RA concerned may take further necessary action as per the decision of NC.

Case No.: 9/20/80-ALC2/2017	Party Name: S AND P ENTERPRISES	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
------------------------------------	--	---	-----------------------------------

HQ File :01/80/050/00373/AM18/	RLA File :04/24/040/00148/AM18/	Lic.No/Date: 0410163667 06.11.2017
--	---	--

Decision : The committee considered the case as per agenda and decided to send the application to MSME for their examination and comments.
Case is deferred.

20	Case No.:6/5/80-ALC2/2018	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deffered
	HQ File :01/80/050/00055/AM19/	RLA File :09/24/040/00391/AM18/	Lic.No/Date:0910065648 08.11.2017	Defer Date:
Decision : The committee considered the case as per agenda and decided to defer the case.				

21	Case No.:39/5/80-ALC2/2018	Party Name: DICKINSON FOWLER PVT. LTD.	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
	HQ File :01/80/050/00088/AM19/	RLA File :07/24/040/00209/AM18/	Lic.No/Date:0710112398 14.11.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms on repeat basis as per the earlier decision taken by NC in its meeting no 5/80 dated 18.7.2006.6.2017 in respect of (Adv.authorisation no 0710110286 dated 19.8.2016) as under :- i.The import item at sl No. 1 to 9 & 16 to 88 are allowed on net to net basis with accountability clause. ii. The import item at sl. No.10 to 14 are allowed as per packing policy . RA concerned may take further necessary action as per the decision of NC				

22	Case No.:40/5/80-ALC2/2018	Party Name: DICKINSON FOWLER PVT. LTD.	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
	HQ File :01/80/050/00089/AM19/	RLA File :07/24/040/00208/AM18/	Lic.No/Date:0710112399 14.11.2017	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms on repeat basis as per the earlier decision taken by NC in its meeting no 5/80 dated 18.7.2006.6.2017 in respect of (Adv.authorisation no 0710110286 dated 19.8.2016) as under :- i.The import item at sl No. 1 to 9 & 17 to 93 are allowed on net to net basis with accountability clause. ii. The import item at sl. No.10 to 14 are allowed as per packing policy iii. The import item at sl. No.15&16 are allowed 1.02 Mtr/Mtr net content in export products. RA concerned may take further necessary action as per the decision of NC.				

Case No.: 48/20/80-ALC2/2017	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00412/AM18/	RLA File :03/95/040/00689/AM18/	Lic.No/Date: 0310817244 23.11.2017	
23 Decision The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. Committee observed that no separate qty of coils and strips has been given and decided to ratify the norms as under :- i. Import item allowed with 1.065 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

Case No.: 17/20/80-ALC2/2017	Party Name: UNIRAY MEDICAL LLP	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00381/AM18/	RLA File :03/95/040/00678/AM18/	Lic.No/Date: 0310817416 29.11.2017	
24 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as applied with condition that thickness of relevant plate of import/export item shall remain same. RA concerned may take further necessary action as per the decision of NC.			

Case No.: 40/20/80-ALC2/2017	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00404/AM18/	RLA File :56/24/040/00030/AM18/	Lic.No/Date: 5610005268 30.11.2017	
Decision : The committee considered the case as per agenda . It is decided to ratify the norms based on the written comments furnished by DIPP (Technical support) O.M No. 7/36/18/TS/08 dated 18.4.2018. Export Item : Submersible Motors of various Horse Powers (HP). 25 Import Item :- i. The % of wastage on net content for items at sl. No 1,2 and 5 allowed as per the earlier decision of Norms committee Meeting no 03/80 dated 09.5.2017 (Adv. Auth. No. 5610005016 dated 27.10.2016) ii. The items at sl. No 3 and 4 allowed as per SIONc-1519 iii. The remaining items may be allowed as per GN-4 with accountability clause. iv. The import items should be of relevant grade, size, thickness, diameter as contained in the export product. The net content of above inputs in the export product should be certified by jurisdictional GST Authorities. RA concerned may take further necessary action as per the decision of NC.			

के. पी. सिंह / K. P. SINGH
उप सहायक निदेशक (विदेशी व्यापार)
Deputy Director General of Foreign Trade
निदेशक, व्यापार, निदेशक (विदेशी व्यापार)
Directorate General of Foreign Trade
वाणिज्य विभाग, भारत सरकार, नई दिल्ली
भारत सरकार, नई दिल्ली
Udyan Bhawan, New Delhi

Case No.: 42/20/80- ALC2/2017	Party Name: TECHNO FLEX	Meet No/Date: 5/80- ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00406/AM18/	RLA File :56/24/040/00029/AM18/	Lic.No/Date: 5610005269 05.12.2017	
26 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms 5 % wastage as under :- 1. The import item at Sl. No. 1 is allowed 210.00MT with 5% wastage; 2. The import item at Sl. No.2 is allowed 73.5 MT with 5% wastage; 3. The import item at Sl. No. 3 is allowed 31.5 MT with 5% wastage. RA concerned may take further necessary action as per the decision of NC.			

Case No.: 6/20/80- ALC2/2017	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 5/80- ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00370/AM18/	RLA File :05/23/040/00333/AM18/	Lic.No/Date: 0510404766 07.12.2017	
27 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :- i. The import item at sl. No. 1 &9 are allowed with 2 % wastage . ii. The import item at sl. No. 7 &8 are allowed with 5 % wastage . iii. The rest of other items are allowed net to net under GN -4 with accountability clause. RA concerned may take further necessary action as per the decision of NC.			

Case No.: 5/20/80 ALC2/2017	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date: 5/80- ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00369/AM18/	RLA File :03/95/040/00627/AM18/	Lic.No/Date: 0310817657 11.12.2017	
28 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :- i. The import item at sl. No. 1 to 3 are allowed with 2 % wastage . ii. The import item at sl. No.11 &12 are allowed under SION C-1647.. iii. The rest of other items are allowed net to net under GN -4 with accountability clause.			

केंद्र प्रमुख, उद्योग विभाग, नई दिल्ली
उप सहायक निदेशक, निर्यात विभाग
Deputy Director, Export Division
निदेशक, निर्यात विभाग, निर्यात विभाग
Directorate General of Commerce
वाणिज्य विभाग, भारत सरकार, नई दिल्ली
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

RA concerned may take further necessary action as per the decision of NC

Case No.:16/20/80-ALC2/2017	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00380/AM18/	RLA File :03/95/040/00751/AM18/	Lic.No/Date: 0310817705 12.12.2017	
Decision : The committee considered the case as per agenda . It is decided to ratify the norms based on the written comments furnished by DIPP (TSW Section) letter No. 7/134/ 2018-TSW dated 07.6.2018.as under :- 29 Export Item: Glass Barrels (Syringes) in various capacities with our without needle (cannula) sterile or non-sterile. Net weight of glass tubing – 2000kgs. plunger tip/rubber stopper/plunger stopper – 4,00,000 nos., net to net and needle (cannula) – 4,00,000 nos. net to net. Quantity: 4,00,000 nos. Import Items: 1. Relevant Glass Tubing 2,400 Kg – 2,400 Kg 2. Plunger Tip/Rubber Stopper/Plunger Stopper – net to net 3. Tip Cap – net to net 4. Needle (Cannula) – net to net RA concerned may take further necessary action as per the decision of NC			

Case No.:7/20/80-ALC2/2017	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00371/AM18/	RLA File :05/23/040/00336/AM18/	Lic.No/Date: 0510404901 13.12.2017	
30 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :- i. The import item “Relevant alloy steel hot finished seamless pipe conforming to specn SA-335 PH” is allowed with 2 % wastage. RA concerned may take further necessary action as per the decision of NC			

Case No.:26/20/80-ALC2/2017	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
HQ File :01/80/050/00390/AM18/	RLA File :03/94/040/00742/AM18/	Lic.No/Date: 0310817800 15.12.2017	

उप महासचिव (आर. ए. ए. सी.)
 Deputy Director General of Foreign Trade
 विदेश व्यापार संस्थान
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Dept. of Commerce
 भारत सरकार/ Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : The committee considered the case as per agenda and noted that application was sent to DIPP on 19.3.2016 for their examination / comments. It is decided to remind DIPP to expedite their comments. case is deferred.

Case No.: 8/20/80-ALC2/2017	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00372/AM18/	RLA File :05/23/040/00360/AM18/	Lic.No/Date: 0510404976 19.12.2017	

32 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :-

i. The relevant import item at sl no. 1 to 4 are allowed with 2 % wastage.

RA concerned may take further necessary action as per the decision of NC

Case No.: 13/5/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00062/AM19/	RLA File :09/24/040/00446/AM18/	Lic.No/Date: 0910065761 19.12.2017	

33 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms on repeat basis as per the earlier decision taken by NC in its meeting no 2/80 dated 25.4.2017 in respect of (Adv.authorisation no 0910063936 dated 15.7.2016) as under :-

The import item " Material 17-4PH (VAR) Stainless steel Bars" is allowed 1.91 kg/kg content in export product with condition that the weight of the export product to be taken as mentioned in Shipping Bill.

RA concerned may take further necessary action as per the decision of NC

Case No.: 10/20/80-ALC2/2017	Party Name: S AND P ENTERPRISES	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00374/AM18/	RLA File :04/24/040/00188/AM18/	Lic.No/Date: 0410163829 22.12.2017	

34 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :-

i. The relevant import item at sl no. 1 to 3 are allowed with 5 % wastage.

RA concerned may take further necessary action as per the decision of NC

Case No.: 30/20/80-ALC2/2017	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00394/AM18/	RLA File :03/95/040/00801/AM18/	Lic.No/Date:0310817983 22.12.2017	
Decision : The committee considered the case as per agenda . It is decided to ratify the norms based on the written comments furnished by DIPP (TSW Section) letter No. 7/134/ 2018-TSW dated 07.6.2018 as under :- Export Item : Glass Barrels (Syringes) in various capacities with our without needle (cannula) sterile or non-sterile. Net weight of glass tubing – 1570 kgs. plunger tip/rubber stopper/plunger stopper – 314000 nos. net to net, tip cap-314000nos, net to net and needle (cannula) – 314000 nos net to net Import Items : 1. Relevant Glass Tubing – 1884 Kg 2. Plunger Tip/Rubber Stopper/Plunger Stopper – net to net 3. Tip Cap – net to net 4. Needle (Cannula) – net to net RA concerned may take further necessary action as per the decision of NC			

Case No.: 41/20/80-ALC2/2017	Party Name: LEEL ELECTRICALS LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
HQ File :01/80/050/00405/AM18/	RLA File :05/23/040/00367/AM18/	Lic.No/Date:0510405039 22.12.2017	
Decision : The committee considered the case as per agenda. It was noted that information regarding net content of import item at sl. No 4 & 6 are called for from the firm vide e mail dated 20.6.2018 has been received being sent to MSME for their comments. case is deferred			

Case No.: 2/20/80-ALC2/2017	Party Name: COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00366/AM18/	RLA File :03/94/040/00735/AM18/	Lic.No/Date:0310818010 26.12.2017	
Decision : The committee considered the case as per agenda . It is decided to ratify the norms based on the written comments furnished by DIPP (Technical support) O.M No. 7/167/17/TS/15 dated 24.4.2018. A copy of DIPP letter attached at the end of minutes.			

के.पी. सिंह / K. P. SINGH
 उप महा निदेशक (उद्योग विभाग)
 Deputy Director (Industry Division)
 विदेश व्यापार संस्थान
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Dept. of Commerce
 भारत सरकार/ Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

RA concerned may take further necessary action as per the decision of NC

38	Case No.: 3/20/80-ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00367/AM18/	RLA File :03/95/040/00649/AM18/	Lic.No/Date: 0310818033 27.12.2017	
Decision : The committee considered the case as per agenda. It is noted that MEIT has raised deficiency and requested the firm to furnish information vide their letter dated 13.6.2018. This office also reminded the firm vide e mail dated 4.7.2018 to furnish the requisite information. case is deferred.				

39	Case No.: 8/5/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
	HQ File :01/80/050/00057/AM19/	RLA File :09/24/040/00447/AM18/	Lic.No/Date: 0910065809 01.01.2018	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms on repeat basis as per the earlier decision taken by NC in its meeting no 2/80 dated 25.4.2017 in respect of (Adv.authorisation no 0910063934 dated 15.7.2016) as under :- The import item "Material 17-4 PH (VAR) stainless steel Bar" is allowed 1.93 kg/kg content in export product with condition that the weight of the export product to be taken as mentioned in Shipping Bill. RA concerned may take further necessary action as per the decision of NC				

40	Case No.: 9/5/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
	HQ File :01/80/050/00058/AM19/	RLA File :09/24/040/00445/AM18/	Lic.No/Date: 0910065810 01.01.2018	Defer Date:
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms on repeat basis as per the earlier decision taken by NC in its meeting no 2/80 dated 25.4.2017 in respect of (Adv.authorisation no 0910063936 dated 15.7.2016) as under :- The import item "Material 17-4PH (VAR) Stainless steel Bars" allowed 1.91 kg/kg content in export product with condition that the weight of the export product to be taken as mentioned in Shipping Bill.				

के० पी० सिंह/K. P. Singh
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA concerned may take further necessary action as per the decision of NC

Case No.:39/20/80-ALC2/2017	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00403/AM18/	RLA File :56/24/040/00033/AM18/	Lic.No/Date:5610005292 02.01.2018	
Decision : The committee considered the case as per agenda . It is decided to ratify the norms based on the written comments furnished by DIPP (Technical support) O.M No. 7/36/18/TS/04 dated 18.4.2018 as under :- Export Item : Submersible Motors of various Horse Powers (HP). Import Item: i. The % of wastage on net content for items at sl. No 1,2 and 5 allowed as per the earlier decision of Norms committee Meeting no 03/80 dated 09.5.2017 (Adv. Auth. No. 5610005016 dated 27.10.2016) ii. The items at sl. No 3 and 4 allowed as per SIONc-1519 iii. The remaining items may be allowed as per GN-4 with accountability clause. iv. The import items should be of relevant grade, size, thickness, diameter as contained in the export product. The net content of above inputs in the export product should be certified by jurisdictional GST Authorities. RA concerned may take further necessary action as per the decision of NC.			

41

Case No.:7/5/80-ALC2/2018	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
HQ File :01/80/050/00056/AM19/	RLA File :09/24/040/00439/AM18/	Lic.No/Date:0910065826 03.01.2018	
Decision : The committee considered the case as per agenda and decided to send the copy of application to DIPP for their examination / comments. Case is deferred			

Case No.:20/20/80-ALC2/2017	Party Name:BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
HQ File :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic.No/Date:0310818218 04.01.2018	

15

के. सी. सिंह
उप महासंचालक
Deputy Director General
विदेश व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to call for the following information from the firm :-

i. The export wise individual calculation of material balance and justification of wastage claimed.
Case is deferred.

Case No.: 23/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deffered
HQ File :01/80/050/00387/AM18/	RLA File :03/94/040/00784/AM18/	Lic.No/Date:0310818219 04.01.2018	

44 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to call for the following information from the firm :-

i. The export wise individual calculation of material balance and justification of wastage claimed.
Case is deferred.

Case No.: 21/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic.No/Date:0310818275 05.01.2018	

45 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to call for the following information from the firm :-

i. The export wise individual calculation of material balance and justification of wastage claimed.
Case is deferred.

Case No.: 22/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic.No/Date:0310818273 05.01.2018	

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to call for the following information from the firm :-

के० पी० बि० अ०
उप महासंचालक निर्यात
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशक
Directorate General of Foreign Trade
बाणिज्य विभाग/Dept. of India
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

i. The export wise individual calculation of material balance and justification of wastage claimed.
Case is deferred.

Case No.: 25/20/80-ALC2/2017	Party Name: BGR ENERGY SYSTEMS LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
HQ File :01/80/050/00389/AM18/	RLA File :04/24/040/00187/AM18/	Lic.No/Date:0410163861 05.01.2018	
47 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to call for the following information from the firm :- i. The net content of import item in export product with justifying their wastage thereof. Case is deferred.			

Case No.: 10/5/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00059/AM19/	RLA File :09/24/040/00503/AM18/	Lic.No/Date:0910065863 : 05.01.2018	
48 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :- i. The import item at sl. No. 137 is allowed with 5 % wastage ii. The rest of the import items are allowed on net to net under GN -4 with accountability clause. RA concerned may take further necessary action as per the decision of NC.			

Case No.: 29/20/80-ALC2/2017	Party Name: AQUASUB ENGINEERING	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
HQ File :01/80/050/00393/AM18/	RLA File :32/24/040/00042/AM18/	Lic.No/Date:3210078359 08.01.2018	
49 Decision : The committee considered the case as per agenda and noted that application was sent to DIPP on 16.3.2018 for their examination and comments. It is decided to request DIPP to expedite their comments. Case is deferred.			

Case No.: 37/20/80-ALC2/2017	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
-------------------------------------	---	---	-----------------------------------

केंद्र प्रमुख/उप-निदेशक
उप-निदेशक/उप-निदेशक
Deputy Director General of Foreign Trade
विदेश व्यापार महासंस्थान
Directorate General of Foreign Trade
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

HQ :01/80/050/00401/AM18/	File	RLA :03/95/040/00728/AM18/	File	Lic.No/Date:0310818302 08.01.2018	
------------------------------	------	-------------------------------	------	--------------------------------------	--

Decision : The committee considered the case as per agenda . It is noted that application was sent to DIPP on 19.3.2018 and information called for from the firm regarding " end use of export product" vide this office e mail dated 20.6.2018. The requisite information has not been received so far. It is decided to send final reminder to the firm to furnish information within 15 days failing which case will be rejected. Case is deferred

	Case No.:27/20/80-ALC2/2017	Party Name:PRECISION EQUIPMENTS(CHENNAI)PVT.LTD.,	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
51	HQ File :01/80/050/00391/A M18/	RLA File :04/24/040/00206/AM18/	Lic.No/Date:0410163886 09.01.2018	Defer Date:28.06.2018

Decision : The committee considered the case as per agenda and noted that application was sent to DIPP on 16.3.2018 for their examination and comments. It is decided to request DIPP to expedite their comments. Case is deferred.

	Case No.:4/20/80-ALC2/2017	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
52	HQ File :01/80/050/00368/AM18/	RLA File :05/23/040/00375/AM18/	Lic.No/Date:0510405282 10.01.2018	

Decision : The committee considered the case as per agenda . It is noted that application was sent to DIPP on 19.3.2018. It is decided to remind DIPP to expedite their comments. Case is deferred.

Case No.:14/20/80-ALC2/2017	Party Name:NIPRO INDIA CORPORATION PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00378/AM18/	RLA File :31/83/040/00134/AM18/	Lic.No/Date:3110066960 10.01.2018	

Decision : The committee considered the case as per agenda . It is decided to ratify the norms based on the written comments furnished by DIPP (Technical support) O.M No 47011/66/2018/TSW/03 dated 18.4.2018 with condition that firm shall declare the net content of import item 1 &3 in export documents and thereafter claim wastages as given in written comments of above mentioned DIPP O.M dated 18.4.2018 attached at the end of minutes.

RA concerned may take further necessary action as per the decision of NC

UDYOG BHAWAN, NEW DELHI
Deputy Director
Directorate General of Foreign Trade
विदेश व्यापार निदेशक कार्यालय
याणिज्य विभाग, भारत सरकार
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

54	Case No.:35/20/80-ALC2/2017	Party Name:TINITA ENGINEERING PVT.LTD.	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00399/AM18/	RLA File :03/95/040/00851/AM18/	Lic.No/Date:0310818442 11.01.2018	
Decision : The committee considered the case as per agenda . It is noted that application was sent to DIPP on 19.3.2018. It is decided to remind DIPP to expedite their comments. Case is deferred				

55	Case No.:54/20/80-ALC2/2017	Party Name:SWASTIK TUNGSTEN PVT LTD	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00418/AM18/	RLA File :03/95/040/00824/AM18/	Lic.No/Date:0310818444 11.01.2018	
Decision : The committee considered the case as per agenda . It is noted that information called for from the firm is awaited. It is decided to remind the firm to furnish information at the earliest. Case is deferred.				

56	Case No.:36/20/80-ALC2/2017	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Approved
	HQ File :01/80/050/00400/AM18/	RLA File :03/95/040/00846/AM18/	Lic.No/Date:0310818501 15.01.2018	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :- i. The import item at sl no. 1 to 6 are allowed net to net with accountability clause ii. The import item at sl no. 7 (consumable) is allowed 0.5 % of FOB Value. iii. The import item at sl. No. 8 is allowed 1.34 Kg / kg content in export product. RA concerned may take further necessary action as per the decision of NC				

57	Case No.:60/20/80-ALC2/2017	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00424/AM18/	RLA File :03/94/040/00825/AM18/	Lic.No/Date:0310818550 16.01.2018	
Decision : The committee considered the case as per agenda . It is decided to ask the firm to furnish information on following points :-				

के० पी० सिंह / K. P. SINGH
 Deputy Director, Directorate of Foreign Trade
 दिदेश, खाद्य एवं वन्य जीव विभाग
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Dept. of Commerce
 भारत सरकार, नई दिल्ली
 Udyog Bhawan, New Delhi

i. The weight of each import item in export product which shall be declared in the description of export item for accounting purpose in the shipping bill shall be furnished.
Case is deferred

Case No.: 28/20/80-ALC2/2017	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00392/AM18/	RLA File :05/24/040/00518/AM18/	Lic.No/Date:0510405392 17.01.2018	
58 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME .It is decided to ratify the norms as under :- i. The import item at sl. No. 1 ,2,3 & 4 are allowed as applied on net to net basis. RA concerned may take further necessary action as per the decision of NC.			

Case No.: 32/20/80-ALC2/2017	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00396/AM18/	RLA File :03/95/040/00852/AM18/	Lic.No/Date:0310818605 18.01.2018	
59 Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. Committee observed that no separate qty of coils and strips has been given and decided to ratify the norms as under :- i. Import item allowed with 1.065 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

Case No.: 56/20/80-ALC2/2017	Party Name: HEERA ROTO COMPOUNDS	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00420/AM18/	RLA File :03/94/040/00781/AM18/	Lic.No/Date:0310818616 18.01.2018	

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME .It is decided to ratify the norms as under :-

Sl. No.	Export Item	Qty	Import Item	Qty
1	LLDPE Powder	49.00 MT	LLDPE Granules	49.00 MT.

RA concerned may take further necessary action as per the decision of NC.

61	Case No.: 38/20/80-ALC2/2017	Party Name: STYL RITE OPTICAL INDUSTRIES	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Rejected
	HQ File :01/80/050/00402/AM18/	RLA File :03/95/040/00449/AM18/	Lic.No/Date: 0310818647 22.01.2018	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME .It is decided to reject the case as there is no manufacturing activity involved in the export product.				

62	Case No.: 53/20/80-ALC2/2017	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00417/AM18/	RLA File :05/23/040/00421/AM18/	Lic.No/Date: 0510405475 31.01.2018	
Decision : The committee considered the case as per agenda and it is noted that application was sent to DIPP (Chemical) on 19.3.2018 for their examination and comments. It is decided to remind DIPP (Chemical) to expedite their comments. Case is deferred.				

63	Case No.: 11/5/80-ALC2/2018	Party Name: VERTICE GLOBAL PVT LTD	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00060/AM19/	RLA File :09/24/040/00556/AM18/	Lic.No/Date: 0910065951 31.01.2018	
Decision The committee considered the case as per agenda and decided to send the copy of application to MSME for their examination / comments . case is deferred				

64	Case No.: 12/5/80-ALC2/2018	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00061/AM19/	RLA File :09/24/040/00555/AM18/	Lic.No/Date: 0910065942 31.01.2018	
Decision : The committee considered the case as per agenda and decided to defer the case.				

65	Case No.: 37/5/80-ALC2/2018	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File	RLA File	Lic.No/Date: 0910065941	

के० पी० सिंह / K. P. SINGH
उप महासंचालक, विदेशी व्यापार
Deputy Director General of Foreign Trade
विदेशी व्यापार, भारत सरकार
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/80/050/00086/AM19/	:09/24/040/00554/AM18/	31.01.2018	
Decision : The committee considered the case as per agenda and decided to send copy of application to MSME for their examination/ comments. Case is deferred			

66	Case No.: 49/5/80-ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00098/AM19/	RLA File :34/24/040/00305/AM18/	Lic.No/Date:3410043848 02.02.2018	
Decision The committee considered the case as per agenda and decided to send copy of application to DIPP for their examination/ comments. Case is deferred				

67	Case No.: 50/5/80-ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00099/AM19/	RLA File :34/24/040/00304/AM18/	Lic.No/Date:3410043847 02.02.2018	
Decision : The committee considered the case as per agenda and decided to send copy of application DIPP for their examination/ comments. Case is deferred .				

68	Case No.: 50/20/80-ALC2/2017	Party Name: JAYANITA EXPORTS PVT. LTD.	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00414/AM18/	RLA File :05/23/040/00435/AM18/	Lic.No/Date:0510405548 06.02.2018	Defer Date:28.06.2018
Decision : The committee considered the case as per agenda and it is noted that application was sent to DIPP on 19.3.2018 for their examination and comments. It is decided to remind DIPP to expedite their comments. Case is deferred				

69	Case No.: 51/20/80-ALC2/2017	Party Name: BIRLA CABLE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00415/AM18/	RLA File :11/24/040/00008/AM18/	Lic.No/Date:1110028323 06.02.2018	
Decision : The committee considered the case as per agenda and it is decided send the				

copy of the application to MEIT for their examination / comments. Case is deferred

70	Case No.: 52/20/80-ALC2/2017	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved.
	HQ File :01/80/050/00416/AM18/	RLA File :05/24/040/00552/AM18/	Lic.No/Date: 0510405538 06.02.2018	
Decision : The committee considered the case as per agenda . Committee decided to ratify the norm as per DIPP comments No-7/5/17/TSW/05 dated 18.4.2018 furnished for this authorisation. RA concerned may take further necessary action as per the decision of NC.				

71	Case No.: 61/20/80-ALC2/2017	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00425/AM18/	RLA File :03/94/040/00903/AM18/	Lic.No/Date: 0310818962 07.02.2018	
Decision : The committee considered the case as per agenda . It is decided to ask the firm to furnish information on following points :- i The weight of each import item in export product which shall be accounted in export item description in the shipping bill. Case is deferred				

72	Case No.: 34/5/80-ALC2/2018	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00083/AM19/	RLA File :03/95/040/00924/AM18/	Lic.No/Date: 0310818953 07.02.2018	
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to DIPP for their examination and comments. Case is deferred.				

73	Case No.: 51/5/80-ALC2/2018	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00100/AM19/	RLA File :34/24/040/00318/AM18/	Lic.No/Date: 3410043872 08.02.2018	
Decision : The committee considered the case as per agenda and decided to send copy of application to DIPP for their examination/ comments. Case is deferred				

74	Case No.: 31/20/80-ALC2/2017	Party Name: UNDERCARRIAGE AND TRACTOR	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
----	-------------------------------------	--	---	-----------------------------------

		PARTS PVT.LTD.		
HQ :01/80/050/00395/AM1 8/	File	RLA :03/95/040/00964/AM18/	File Lic.No/Date:0310819 062 09.02.2018	
Decision : The committee considered the case as per agenda and decided to defer the case.				

75	Case No.:33/20/80-ALC2/2017	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ :01/80/050/00397/AM18/	File RLA :31/83/040/00154/AM18/	File Lic.No/Date:3110066981 13.02.2018	
Decision : The committee considered the case as per agenda and it is noted that the application was sent to DHI on 16.3.2018. It is decided to remind DHI to expedite their comments. Case is deferred.				

76	Case No.:49/20/80-ALC2/2017	Party Name:ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ :01/80/050/00413/AM18/	File RLA :31/83/040/00146/AM18/	File Lic.No/Date:3110066978 13.02.2018	
Decision : The committee considered the case as per agenda and it is noted that the application was sent to DIPP on 19.3.2018. It is decided to remind DIPP to expedite their comments. Case is deferred.				

77	Case No.:33/5/80-ALC2/2018	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ :01/80/050/00082/AM19/	File RLA :03/95/040/00754/AM18/	File Lic.No/Date:0310819295 21.02.2018	
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to DIPP for their examination and comments. Case is deferred				

78	Case No.:32/5/80-ALC2/2018	Party Name:TINITA ENGINEERING PVT.LTD.	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ :01/80/050/00081/AM19/	File RLA :03/95/040/01031/AM18/	File Lic.No/Date:0310819380 23.02.2018	
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to MSME for their examination and comments. Case is				

deferred

Case No.: 35/5/80-ALC2/2018	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
79 HQ File :01/80/050/00084/AM19/	RLA File :05/23/040/00444/AM18/	Lic.No/Date:0510405811 07.03.2018	
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to MSME for their examination and comments. Case is deferred			

Case No.: 45/5/80-ALC2/2018	Party Name: DAMPER TECHNOLOGY INDIA PVT LTD,	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00094/AM19/	RLA File :32/24/040/00056/AM18/	Lic.No/Date: 3210078425 19.03.2018	

Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :-

- The import item at sl no 1 to 9 are allowed on net to net under GN -4 with accountability clause.
- The import item at sl no 10 is allowed as applied .

RA concerned may take necessary action as per the decision of NC.

Case No.:1/5/80-ALC2/2018	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00050/AM19/	RLA File :03/94/040/01042/AM18/	Lic.No/Date:0310820051 : 23.03.2018	

81 **Decision :** The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as under :-

i.The import item “ single mode optical Fibre” is allowed with 2.5 % wastage RA concerned may take necessary action as per the decision of NC.

82	Case No.: 68/5/80- ALC2/2018	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:5/80- ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00117/AM19/	RLA File :03/95/040/01165/AM18/	Lic.No/Date:0310820186 28.03.2018	Defer Date:

Decision : The committee considered the case as per agenda. It is decided to send the

25

is decided to send the

उप महासचिव
Deputy Director General of Foreign Trade
विदेश व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

copy of the application to DIPP for their examination and comments. Case is deferred

83	Case No.: 67/5/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00116/AM19/	RLA File :04/24/040/00267/AM18/	Lic.No/Date:0410164150 : 02.04.2018	
Decision : The committee considered the case as per agenda and it is decide to ask the firm to furnish information on following points :- i. The total weight of export product. ii. The calculation of import item at sl no.1,2,29 and 30. iii. The detailed name of the import item part at sl . no 16. Case is deferred				

84	Case No.: 72/5/80-ALC2/2018	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00121/AM19/	RLA File :03/95/040/01074/AM18/	Lic.No/Date:0310820304 : 06.04.2018	
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to MSME for their examination and comments. Case is deferred				

85	Case No.: 28/5/80-ALC2/2018	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
	HQ File :01/80/050/00077/AM19/	RLA File :08/24/040/00272/AM18/	Lic.No/Date:0810142335 09.04.2018	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as applied RA concerned may take necessary action as per the decision of NC.				

86	Case No.: 26/5/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00075/AM19/	RLA File :11/24/040/00001/AM19/	Lic.No/Date:1110028332 : 13.04.2018	
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to MEIT for their examination and comments. Case is deferred				

87	Case No.: 4/5/80-ALC2/2018	Party Name: ENVIROTEK	Meet No/Date: 5/80-ALC2/2018	Status: Deferred
----	-----------------------------------	------------------------------	-------------------------------------	-----------------------------------

		TECHNOLOGIES PRIVATE LIMITED	28.06.2018	
HQ :01/80/050/00053/AM19/	File	RLA :02/24/040/00202/AM18/	File	Lic.No/Date:0210208347 16.04.2018
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to MSME for their examination and comments. Case is deferred				

88	Case No.: 36/5/80-ALC2/2018	Party Name: CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ :01/80/050/00085/AM19/	File	RLA :31/83/040/00002/AM19/	File Lic.No/Date:3110067031 : 17.04.2018
Decision : The committee considered the case as per agenda and decided to defer the case.				

89	Case No.: 18/5/80-ALC2/2018	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: deferred
	HQ :01/80/050/00067/AM19/	File	RLA :04/24/040/00014/AM19/	File Lic.No/Date:0410164245 25.04.2018
Decision The committee considered the case as per agenda and decided to defer the case.				

90	Case No.: 19/5/80-ALC2/2018	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: deferred
	HQ :01/80/050/00068/AM19/	File	RLA :04/24/040/00013/AM19/	File Lic.No/Date:0410164244 25.04.2018
Decision : The committee considered the case as per agenda and decided to defer the case..				

91	Case No.: 3/5/80-ALC2/2018	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ :01/80/050/00052/AM19/	File	RLA :05/23/040/00035/AM19/	File Lic.No/Date:0510406234 26.04.2018
Decision : The committee considered the case as per agenda and decided to defer the case.				

	Case No.:20/5/80-ALC2/2018	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
92	HQ File :01/80/050/00069/AM19/	RLA File :05/24/040/00042/AM19/	Lic.No/Date:0510406252 27.04.2018	
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to DIPP for their examination and comments. Case is deferred				

	Case No.:21/5/80-ALC2/2018	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
93	HQ File :01/80/050/00070/AM19/	RLA File :05/24/040/00040/AM19/	Lic.No/Date:0510406253 27.04.2018	
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to DIPP for their examination and comments. Case is deferred				

	Case No.:22/5/80-ALC2/2018	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
94	HQ File :01/80/050/00071/AM19/	RLA File :05/24/040/00041/AM19/	Lic.No/Date:0510406251 27.04.2018	
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to DIPP for their examination and comments. Case is deferred				

	Case No.:23/5/80-ALC2/2018	Party Name:RITES LTD.	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
95	HQ File :01/80/050/00072/AM19/	RLA File :05/24/040/00045/AM19/	Lic.No/Date:0510406273 27.04.2018	
Decision : : The committee considered the case as per agenda. It is decided to send the copy of the application to DHI for their examination and comments. Case is deferred				

	Case No.:24/5/80-ALC2/2018	Party Name:VICTORA AUTO PVT. LTD	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Approved
96	HQ File :01/80/050/00073/AM19/	RLA File :05/24/040/00046/AM19/	Lic.No/Date:0510406270 27.04.2018	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms as applied .				
RA concerned may take further necessary action as per the decision of NC.				

Case No.:25/5/80-ALC2/2018	Party Name:WINTAGE ENGINEERS & CONSULTANTS PVT. LTD.	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
HQ File :01/80/050/00074/AM19/	RLA File :05/24/040/00033/AM19/	Lic.No/Date:0510406264 27.04.2018	
97	Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to call for the following information from the firm :- i. The number and weight of each part of import item and export item. Case is deferred.		

Case No.:42/5/80-ALC2/2018	Party Name:DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Approved
HQ File :01/80/050/00091/AM19/	RLA File :03/94/040/00076/AM19/	Lic.No/Date:0310820717 27.04.2018	
98	Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :_ i. The import item at sl. No 1 is allowed with 10 % wastage ii. The import item at sl. No 2 is allowed under SION C-1647. The RA concerned may take necessary action as per the decision of NC.		

Case No.:27/5/80-ALC2/2018	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
99	HQ File :01/80/050/00076/AM19/	RLA File :05/23/040/00038/AM19/	Lic.No/Date:0510406287 01.05.2018
	Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to DHI for their examination and comments. Case is deferred		

	Case No.:38/5/80-ALC2/2018	Party Name:THE WEST COAST PAPER MILLS LTD	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
100	HQ File :01/80/050/00087/AM19 /	RLA File :07/24/040/00009/AM19 /	Lic.No/Date:07101132 26 03.05.2018	:
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to MEIT for their examination and comments. Case is deferred				

	Case No.:29/5/80-ALC2/2018	Party Name:ULTRA ENGINEERS	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
101	HQ File :01/80/050/00078/AM19 /	RLA File :31/83/040/00007/AM19 /	Lic.No/Date:31100670 36 04.05.2018	Defer Date:
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to DIPP for their examination and comments. Case is deferred				

	Case No.:30/5/80-ALC2/2018	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
102	HQ File :01/80/050/00079/AM19 /	RLA File :31/83/040/00010/AM19 /	Lic.No/Date:31100670 39 07.05.2018	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to call for the following information from the firm :- i. The description of export items may be specified. ii. The justification for wastage claimed. Case is deferred.				

	Case No.:31/5/80-ALC2/2018	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
103	HQ File :01/80/050/00080/AM19 /	RLA File :31/83/040/00011/AM19 /	Lic.No/Date:31100670 40 07.05.2018	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is				

Case is deferred.

Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to DIPP for their examination and comments. Case is deferred

Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to DIPP for their examination and comments. Case is deferred

Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to DIPP for their examination and comments. Case is deferred

Decision : The committee considered the case as per agenda. It is decided to send the

copy of the application to MSME for their examination and comments. Case is deferred

108	Case No.: 52/5/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00101/AM19 /	RLA File :11/24/040/00004/AM19 /	Lic.No/Date:11100283 37 08.05.2018	
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to MEIT for their examination and comments. Case is deferred				

109	Case No.: 53/5/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00102/AM19 /	RLA File :11/24/040/00003/AM19 /	Lic.No/Date:11100283 36 08.05.2018	
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to MSME for their examination and comments. Case is deferred				

110	Case No.: 48/5/80-ALC2/2018	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00097/AM19 /	RLA File :17/24/040/00005/AM19 /	Lic.No/Date:17100067 01 09.05.2018	
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to MEIT for their examination and comments. Case is deferred				

111	Case No.: 57/5/80-ALC2/2018	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
	HQ File :01/80/050/00106/AM19 /	RLA File :05/24/040/00049/AM19 /	Lic.No/Date:05104063 73 09.05.2018	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :_				
i. The import item at sl. No 1 is allowed with 1 % wastage				

- ii. The import item at sl. No 2 is allowed with 2 % wastage.
 iii. The import item at sl. No 3 is allowed with 0.5 % wastage
 The RA concerned may take necessary action as per the decision of NC.

11 2	Case No.:16/5/80-ALC2/2018	Party Name:ULTRA ENGINEERS	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00065/AM19 /	RLA File :31/83/040/00017/AM19 /	Lic.No/Date:31100670 46 11.05.2018	
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to DIPP for their examination and comments. Case is deferred				

11 3	Case No.:54/5/80-ALC2/2018	Party Name:ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00103/AM19 /	RLA File :05/23/040/00050/AM19 /	Lic.No/Date:05104064 54 14.05.2018	
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to DIPP for their examination and comments. Case is deferred				

11 4	Case No.:55/5/80-ALC2/2018	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Approved
	HQ File :01/80/050/00104/AM19 /	RLA File :05/23/040/00056/AM19 /	Lic.No/Date:05104064 55 14.05.2018	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under :_				
i. The import item at sl. No 1,2 and 3 are allowed under SION C-1647				
The RA concerned may take further necessary action as per the decision of NC.				

11 5	Case No.:64/5/80-ALC2/2018	Party Name:VICTORA AUTO PVT. LTD	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00113/AM19 /	RLA File :05/24/040/00080/AM19 /	Lic.No/Date:05104064 62 15.05.2018	
Decision : The committee considered the case as per agenda. It is decided to send the				

copy of the application to MSME for their examination and comments. Case is deferred

11 6	Case No.: 62/5/80-ALC2/2018	Party Name: PARAS IMPO-EXPO PVT LTD,	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00111/AM19 /	RLA File :05/24/040/00068/AM19 /	Lic.No/Date: 05104064 88 16.05.2018	
	Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to call for the following information from the firm :- i. Specify the total export/import item in number ii. The weight of each export / import item iii. The reason for usage of magnetic steel . Case is deferred.			

11 7	Case No.: 70/5/80-ALC2/2018	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Approved
	HQ File :01/80/050/00119/AM19 /	RLA File :03/95/040/00090/AM19 /	Lic.No/Date: 03108210 87 18.05.2018	
	Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under : i. The import item " Electrolytic Manganese metal flakes/ chips" is allowed with 1 % wastage. The RA concerned may take further necessary action as per the decision of NC.			

11 8	Case No.: 56/5/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00105/AM19 /	RLA File :05/24/040/00091/AM19 /	Lic.No/Date: 05104065 36 21.05.2018	
	Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to MSME for their examination and comments. Case is deferred			

11	Case No.: 63/5/80-	Party Name: VICTORA	Meet No/Date: 5/80-	Status:
----	---------------------------	----------------------------	----------------------------	----------------

9	ALC2/2018	AUTO PVT. LTD	ALC2/2018 28.06.2018	Deferred
	HQ File :01/80/050/00112/AM19 /	RLA File :05/24/040/00096/AM19 /	Lic.No/Date:05104065 50 22.05.2018	
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to MSME for their examination and comments. Case is deferred				

	Case No.:71/5/80-ALC2/2018	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
12 0	HQ File :01/80/050/00120/AM19 /	RLA File :03/95/040/00150/AM19 /	Lic.No/Date:0310821 154 22.05.2018	
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to DIPP for their examination and comments. Case is deferred				

	Case No.:61/5/80-ALC2/2018	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Approved
12 1	HQ File :01/80/050/00110/AM19 /	RLA File :05/24/040/00092/AM19 /	Lic.No/Date:05104065 : 69 23.05.2018	
Decision : The committee considered the case as per agenda and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME It is decided to ratify the norms as under : i. The import item at sl. No 1 is allowed with 1 % wastage . ii. The import item at sl. No2,3,&4 are allowed with 2 % wastage iii. The import item at sl. No 5 is allowed o.5 % of FOB value. The RA concerned may take further necessary action as per the decision of NC.				

12 2	Case No.:47/5/80-ALC2/2018	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00096/AM19 /	RLA File :31/83/040/00023/AM19 /	Lic.No/Date:31100670 61 24.05.2018	
Decision : The committee considered the case as per agenda. It is decided to send the				

copy of the application to DIPP (chemical) for their examination and comments. Case is deferred

12 3	Case No.: 60/5/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00109/AM19 /	RLA File :05/24/040/00111/AM19 /	Lic.No/Date: 05104065 87 24.05.2018	
	Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to MSME for their examination and comments. Case is deferred			

12 4	Case No.: 69/5/80-ALC2/2018	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00118/AM19 /	RLA File :03/95/040/00154/AM19 /	Lic.No/Date: 03108212 06 24.05.2018	
	Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to DIPP for their examination and comments. Case is deferred			

12 5	Case No.: 58/5/80-ALC2/2018	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00107/AM19 /	RLA File :05/24/040/00095/AM19 /	Lic.No/Date: 05104066 06 25.05.2018	
	Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to MSME for their examination and comments. Case is deferred			

12 6	Case No.: 59/5/80-ALC2/2018	Party Name: LIFELONG MEDITECH PRIVATE LTD.	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
	HQ File :01/80/050/00108/AM19 /	RLA File :05/23/040/00098/AM19 /	Lic.No/Date: 05104066 31 28.05.2018	
	Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to DIPP (chemical) for their examination and comments. Case is deferred			

12	Case No.: 65/5/80-	Party Name: BIRLA	Meet No/Date: 5/80-	Status:
----	---------------------------	--------------------------	----------------------------	----------------

7	ALC2/2018	CABLE LIMITED	ALC2/2018 28.06.2018	Deferred
	HQ :01/80/050/00114/AM19 /	File RLA :11/24/040/00005/AM19 /	File Lic.No/Date:11100283 38 28.05.2018	
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to MEIT for their examination and comments. Case is deferred				

	Case No.: 66/5/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date: 5/80-ALC2/2018 28.06.2018	Status: Deferred
12 8	HQ :01/80/050/00115/AM19 /	File RLA :31/83/040/00028/AM19 /	File Lic.No/Date:31100670 63 29.05.2018	:
Decision : The committee considered the case as per agenda. It is decided to send the copy of the application to DIPP for their examination and comments. Case is deferred				

Manual Case

S.No.68

Case No.A/R –	M/s Micron Instruments Pvt.Ltd. New Delhi.	F.No.01/80/050/00065/AM18/ DES.I	Lic. No. and date
Meeting No. 05/19		RLA No.05/24/040/00643/AM11	0510402041 Date 23.3.2017
Date: 28.06.2018		Request for Enhancement of norms.	
Decision: The committee noted that the request of the firm has been referred to DIPP on 16.3.2018 for their examination/ comments and their comments awaited. Case is deferred			

S.No.69

Case No.A/R –	M/s L& T MHPS Ltd.	F.No.01/80/050/00391/AM14/ DES.I	Lic. No. and date
Meeting No. 05/19	Turbine Generators	RLA No.04/24/040/00510/AM14	0310753791 Date
Date: 28.06.2018	Pvt Ltd. Mumbai	Request for revision of norms.	15.10.2013
Decision: The committee noted that some import items are not allowed earlier by NC. However the firm has now requested to allow these items were forwarded to DHI and DHI vide their U.O NO 3 /104/10 –tsw (B) has recommended and this office as per the decision of norms committee meeting no dated has requested to DHI to clarify the present recommendation and in this matter DHI has not furnished their reply so far. Hence it is decided to deferred the case .			

S.No.70

Case No.A/R –	M/s	F.No.01/80/050/00488/AM14/	Lic. No. and
---------------	-----	----------------------------	--------------

	Himenviro	DES.I	date
Meeting No. 05/19	Environmenta	RLA	0510374103
Date: 28.06.2018	I Engg.Co.	No.05/23/040/00367/AM14	Date
	Pvt.Ltd. Delhi	Request for revision of norms.	19.12.2013
Decision: The committee noted that the request of the firm and noted that request of the firm was sent to DIPP on 28.2.2018 for their examination/ comments and their comments awaited. Case is deferred			

S.No.71

Case No.A/R –	M/s Larsen & Toubro Ltd.	F.No.01/80/050/00412/AM17/ DES.I	Lic. No. and date
Meeting No. 05/19	Mumbai	RLA	0310807591
Date: 28.06.2018		No.03/95/040/00387/AM17	Date 2.9.2016
		Request for Description amendment of norms.	
Decision: The committee noted that the request of the firm and decided to send copy of application to DIPP for their examination/ comments. Case is deferred			

S.No.72

Case No. A/R- 115	M/s. Automat Irrigation Pvt. Ltd., Delhi	HQF.No.01/80/050/00270/AM 14/DES.I	Lic. No. & date
MeetingNo. 05/19		RA.F.No.05/23/040/00199/AM 14	0510362949
Date: 28.06.2018		Request for fixation of norms.	Date 20.08.2013
Decision: The committee noted that the request of the firm and decided to send copy of application to DIPP for their examination/ comments. Case is deferred			

S.No.73

Case No.A/R – 163	M/s Boysen India Ltd. Utter Pradesh	F.No.01/80/050/00138/AM16/ DES.I	Lic. No. and date
Meeting No. 05/19		RLA	0510394521
Date: 28.06.2018		No.05/23/040/00096/AM16	Date 10.06.2015
		Request for revision of norms.	
Decision: The considered the case as per agenda and decided to defer the case.			

S.No.74

Case No.A/R – 16	M/s. TATA Sikorsky Aerospace Ltd., Telangana
	F. No. 01/80/162/301/AM18/DES-I
Meeting No. 05/19	Subject: EOU- M/s. TATA Sikorsky Aerospace Ltd., - LOP No. PER:076/EOU/VSEZ/HYD/2011 dated 25.7.2011 for fixation of
Date: 28.06.2018	wastage norms for export product “Helicopter cabin kits and parts & accessories for Aircraft” against import items 1. Stainless steel bars /rods 2. Stainless steel tube/pipes 3. Stainless steel round bars.
Decision: The committee noted that the request of the firm and decided to send copy of application to DIPP for their examination/ comments. Case is deferred	

38

के.डी. शर्मा
उप महासचिव
Deputy Director
विदेश व्यापार विभाग
Directorate General of Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

S. No. 75

Case No.A/R – 17	M/s. Rewdale Precision Tools Pvt. Ltd., Bangalore (DTA Unit)
	F. No. 01/80/162/300/AM18/DES-I
Meeting No. 05/19	Subject: Fixation of wastage norms for product “pull studs (SK40) & Pull studs (SK50) against import/indigenous raw materials steels-Rods
Date: 28.06.2018	
Decision: <u>The committee noted that the request of the firm and noted that request of the firm was sent to MSME on 12.6.2018 for their examination/ comments and their comments awaited. Case is deferred</u>	

S. No.76

Case No.A/R – 18	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No.01/80/050/00646/AM17/D ES.I	Lic. No. and date
Meeting No. 5/19		RLA No.03/94/040//00943/AM17	0310810568
Date: 28.62018		Request for revision of norms.	Date 17.1.2017
Decision: The committee noted that the request of the firm and decided to send copy of application to DIPP (chemical) for their examination/ comments. Case is deferred			

S. No.77

Case No.A/R – 19	M/s. Schott Kaisha Pvt. Ltd., Mumbai	F.No.01/80/050/00431/AM17/D ES.I	Lic. No. and date
Meeting No. 5/19		RLA No.03/95/040//00365/AM17	0310807145
Date: 28.62018		Request for fixation of norms.	Date 10.10.2017
Decision: The committee considered the case as per agenda and decided to ratify the norms as per the written comments furnished by the DIPP (TSW Section) vide their F.No. 7/134/2018 –TSW dated 29.6.2018. A copy of the letter attached at the end of minutes.			

कें० पी० सिंह / K. P. SINGH
उप महासचिव / Deputy Director
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Directorate
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

on-line cde at 81.110- 53

0100

No: 47011/66/2018/TSW/103
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 18 April, 2018

OFFICE MEMORANDUM

Subject: Ratification of norms in respect of AA No. 3110066960 dt. 10.01.2018 issued to M/s Nipro India Corporation Pvt Ltd.

Ref: DGFT . I.D. Note No.01/80/50/378/AM-18/DES-1/884 dated 19.3.2018

Export Product (EP): Stainless Steel Cannulaes made out of Stainless Steel Strips.

Taking clue from SION C816, C679, C837(a) and consumption details submitted by the applicant, the above three AAs may be ratified as under:

- (v) Import item at Sl. No. 1 (Cold Rolled Stainless Steel Strips SUS 304 Finish BA2) may be allowed as 1.20 Kgs./Kg. content in the EP.
- (vi) Import item at Sl. No. 2 (Grinding Wheels 600 – 1000 Grit Size) may be allowed @ 0.003 Nos. per 10000 Nos. of EP.
- (vii) Import item at Sl. No. 3 (Glass Beads) may be allowed @ 0.15 Kgs. per 10000 Nos. of EP.
- (viii) Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities.

2. This issues with the approval of Technical Adviser (Boiler).


(Sundeep Chauhan)
Development Officer
Tel: 3200

To
Directorate General of Foreign Trade
(Sh. S.K. Panigrahi, E.O.)
Udyog Bhawan, New Delhi

Manual case = 77

F.No.7/134/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject: Advance Authorization No. 0310807145 dated 10.10.2017 for the export of glass barrels (syringe) in various capacity - M/s Schott Kaisha Pvt. Ltd.

Ref : DGFT UO. No.01/80/50/431/AM-17/DES-I/117 dated 29.05.2018

Taking cue from SION A-1034 and also in the past, meeting no. 38 dated 22-02-2011, 20% wastage was allowed for manufacture of similar item. Accordingly, following norms is recommended:-

Export Item : Glass Barrels (Syringes) in various capacities with or without needle (cannula) sterile or non-sterile.
Net weight of glass tubing in resultant product – 15660 kgs.
plunger tip – 11,60,000 nos., net to net, tip cap – 11,60,000 nos., net to net and needle (cannula) – 11,60,000 nos. net to net.

Quantity : 11,60,000 nos.

Import Items :

Sl. No.	Item Description	Qty recommended
1.	Relevant Glass Tubing	18792 Kg
2.	Plunger Tip/Rubber Stopper/Plunger Stopper	net to net
3.	Tip Cap	net to net
4.	Needle (Cannula)	net to net


(NAND LAL)
Consultant
29.06.2018

DGFT(DES-I)